

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-325/2015

IN THE MATTER OF:

VRJ Traders Pvt. Ltd.

.... Applicant/petitioner

Order under Section 391-394 of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Ms. Priyanka Kakkar, Mr. Amit Kumar, Advs.
For the ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor
For the OL, Delhi : Mr. Ajeyo Sharma for Mr. Amish Tandon,
Standing Counsel
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned Counsel for the petitioner, Ms. Priyanka Kakkar states that she will file her vakalatnama during the course of the day and shall furnish a copy of the Paper Book to the learned Standing Counsel for the Income Tax Department.

Reply by the Income Tax Department be now filed within three weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 20th March, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)